

आयकर अपीलीय अधिकरण न्यायपीठ “एक-सदस्य” मामला रायपुर में

**IN THE INCOME TAX APPELLATE TRIBUNAL
RAIPURBENCH “SMC”, RAIPUR**

**श्री रवीश सूद, न्यायिक सदस्य के समक्ष
BEFORE SHRI RAVISH SOOD, JUDICIAL MEMBER**

आयकर अपील सं./ ITA Nos.173, 174 & 175/RPR/2022

निर्धारण वर्ष / Assessment Years : 2007-08, 2008-09 & 2009-10

Shyam Sunder Agrawal HUF
Prop. of M/s. Radha Krishna Service Station,
Baradwar Road, Sakti,
Janjgir-Champa (C.G.)
PAN : AAPHS3912Q

.....अपीलार्थी / Appellant

बनाम / V/s.

The Income Tax Officer,
Janjgir-Champa (C.G.).

.....प्रत्यर्थी / Respondent

Assessee by : Shri Sunil Kumar Agrawal, CA
Revenue by : Shri Piyush Tripathi, Sr. DR

सुनवाई की तारीख / Date of Hearing : 19.01.2023

घोषणा की तारीख / Date of Pronouncement : 19.01.2023

आदेश / ORDER**PER RAVISH SOOD, JM**

The captioned appeals filed by the assessee are directed against the consolidated order passed by the CIT(Appeal), Bilaspur dated 28.03.2018, which in turn arises from the respective orders passed by the A.O under Sec.144/147 of the Income-tax Act, 1961 (in short 'the Act') for A.Ys. 2007-08, 2008-09 & 2009-10.

2. At the time of hearing of the appeals, the Ld. Authorized Representative (for short 'AR') for the assessee had sought liberty for withdrawing the captioned appeals. My attention was drawn by the Ld. AR to the letters dated 18.01.2023 for all the aforementioned years, wherein, the assessee-appellant had requested that he may be permitted to withdraw the captioned appeals.

3. Per contra, the Ld. Departmental Representative (for short 'DR') did not raise any objection as regards the withdrawal of the aforementioned appeals by the assessee.

4. Considering the aforesaid request of the Ld. AR, which had not been objected to by the Ld. DR, I herein permit the withdrawal of the captioned appeals.

5. Resultantly, all the appeals filed by the assessee are dismissed as withdrawn.

Order pronounced in open court on day of 19th January, 2023

Sd/-

(रवीश सूद/RAVISH SOOD)

न्यायिक सदस्य/JUDICIAL MEMBER

रायपुर / Raipur; दिनांक / Dated : 19th January, 2023

***SB

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(Appeals), Bilaspur (C.G.)
4. The Pr. CIT, Bilaspur (C.G.)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, “एक-सदस्य” बेंच, रायपुर / DR, ITAT, “SMC” Bench, Raipur.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

निजी सचिव /Private Secretary

आयकर अपीलीय अधिकरण, रायपुर/ ITAT, Raipur